

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Rafat Ali
FIR No. : 609/2915
PS. : Khayala

16.06.2020

Application taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

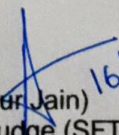
Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State (through VC).
Sh. Puneet Jaiswal, Ld. Counsel for the accused/applicant (through VC).

Ld. Counsel for the accused submits that interim bail may kindly be granted to the accused as he is covered under the guidelines of HPC. As per the information given by the Reader and Ahlmad of this court, on the last date of hearing the report was called from the IO

Ld. Counsel the accused submits that he does not have the copy of the said report. Let the copy of the said report be sent to the counsel for the accused/applicant through electronic i.e. Whats App/ E-mail.

In the meantime, previous conduct of the accused be also called from the Jail Superintendent for **18.06.2020**. Notice be issued to the complainant through IO for the said date, indicating that complainant may join through VC.

Be listed for hearing on **18.06.2020 through VC**.


(Ankur Jain) 16/06/2020
Addl. Sessions Judge (SFTC-01) West
Delhi

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Pankaj
FIR No. : 274/2011
PS. : Moti Nagar

16.06.2020

File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State (Through Cisco Web Ex)
Sh. Ajay Burman, Senior Advocate assisted by Ms. Sadhavi Gaur, Ld. Counsel for the accused/applicant with accused (Through Cisco Web Ex.)
Complainant in person. (Through Cisco Web Ex)
Ms. Aarti Pandey Ld. Counsel from DCW. (Through Cisco Web Ex)

Ld. Counsel for the accused/applicant submits that he has not prepared with the brief as he could not be assisted by the briefing counsel, as the briefing counsel is in Gurgaon and he is staying in Noida. He also submits that he received the information from the court staff only yesterday. He thus requests for a short adjournment. The briefing counsel is directed to send an E-mail to the Official Email ID of this court in this regard.

At request be listed for final arguments on **06.07.2020 through VC. At 11.00 am.** (subject to further order from the Honble High Court).

(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi

16/06/2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Bhavneet @ Prince
FIR No. : 23/2018
PS. : Hari Nagar
U/s.: 376/370/342/323/506/34 IPC

16.06.2020

Application taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

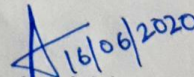
Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State (through VC).
Sh. Vinay Kumar, Ld. Counsel for the accused/applicant (Through VC).
Accused Absent.

Reply of the IO received.

Ld. Counsel for the accused/applicant submits that in the present case charge has been framed u/s 370/340/120B IPC and somehow in the previous ordersheet it is come on record that the offence involved is 376 IPC.

Let this matter be listed for **17.06.2020** through VC. Till then interim bail of the accused is extended in terms of previous order. Copy of the order be sent to the counsel for the accused/applicant through electronic mode i.e. Whats App or E-mail. Copy of the ordersheet be also sent to the Jail Superintendent for information.

Perusal of the file shows that complainant is not present. Let notice be issued through IO for tomorrow. Complainant/prosecutrix is at liberty to join through Cisco Web Ex. Meeting App., if she wishes.


(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
DELHI